

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**IA No.462 of 2016  
In DFR No.2443 of 2016 &  
IA No. 555 & 602 of 2016**

**Dated: 9<sup>th</sup> November, 2016**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J.Kapoor, Technical Member**

**In the matter of :**

**K. D. Choudhary, CMD  
Punjab State Power Corporation Ltd. ...Appellant(s)**

**Vs.**

**Punjab State Electricity Regulatory Commission & Anr. ...Respondent(s)**

Counsel for the Appellant(s) : Mr. Vishal Chaudhri

Counsel for the Respondent(s) : Mr. Sakesh Kumar for R-1  
Mr. Praveen Kumar  
Ms. Surbhi Sharma for R-2

**ORDER**

**IA Nos. 462, 555 & 602 of 2016  
(Appls. for condonation of delay)**

Learned counsel for the respondents may file reply to the application for condonation of delay and stay application in the Registry today after serving copy on the other side.

List these applications along with application for stay on 01.12.2016. No coercive steps be taken till 01.12.2016. We make it clear that we have not considered the merits of the case. This order is passed without prejudice to the rights and contentions of the respondents.

**(I.J.Kapoor)  
Technical Member**

**(Justice Ranjana P. Desai)  
Chairperson**